**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**(Civil Appellate Jurisdiction)**
**S.A. No. 574 of 2016**
**…...**

Smt. Damini Paramanik & Ors. …… Appellants

**Versus**

Smt. Sarothi Paramanik & Ors. ……Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**
**(Through : Video Conferencing)**
**…...**

For the Appellants : Mr. Harendra Kr. Mahato, Advocate
For the Respondents :

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**05/Dated: 25/03/2021.**

Heard, learned counsel for the appellants.

It appears that defect no.1 has partly removed as pointed out vide Stamp Reporting dated 25.10.2016.

Defect nos.1 is as follows:-

Defect no.1- C.C. of decree of appellate court below with A/F of Rs.15/- may be filed.

Learned counsel for the appellants has prayed for four weeks time to remove the defect.

Considering the same, 30 days' time after physical court starts is granted to the appellants to remove the defect.

**(Kailash Prasad Deo, J.)**

R.S.